

**Annexure 3**

Name of the corporate debtor: **Sterne India Private Limited** ; Date of commencement of CIRP: **22nd April 2025** ; List of Creditors as on: **02nd March 2026**  
**List of Secured Financial Creditors**

*Amount in INR*

Sr. No.	Name of Creditor	Details of Claims Received		Details of Claims admitted						Amount of contingent claims	Amount of any mutual dues, that may be set off	Amount of claims not admitted	Amount of claims under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claims admitted	Nature of claims	Amt Covered By Security Interest	Amt Covered by Guarantee	Whether related party?	% voting share in CoC					
1	Axis Trustee Services Limited -Trifecta	12.05.2025	39,30,92,978.00	39,30,92,978.00	NCD	39,30,92,978.00	N.A	No	28.49%	-	-	-	-	The claimant filed a revised claim with the IRP/RP of INR 39,30,92,978 on 19th May, 2025, to cover amounts proposed for assignment of debt. Since the debt assignment was not concluded and the assignee withdrew its claim on 21st May, 2025, RP admitted the revised claim after obtaining relevant documents/confirmations.
2	Mitcon Credential Trusteeship Services Limited	12.05.2025	5,44,91,748.00	5,44,91,748.00	NCD	5,44,91,748.00	N.A	No	3.95%	-	-	-	-	The principal amount of the claim has been admitted, while the interest component has been partly admitted and remains under verification, based on the documentary records furnished by the claimant.
3	Obis Trusteeship Services Private Limited - Alteria	19.05.2025	34,73,08,483.00	34,73,08,483.00	NCD	34,73,08,483.00	N.A	No	25.17%	-	-	-	-	The claimant filed a revised claim with the IRP/RP of INR 34,73,08,482.77 on 19th May, 2025, to cover amounts proposed for assignment of debt. Since the debt assignment was not concluded and the assignee withdrew its claim on 21st May, 2025, RP admitted the revised claim after obtaining relevant documents/confirmations.
4	Mizhuo Capsave Finance Private Limited Formerly Known as Capsave Finance Private Limited	09.05.2025	22,15,29,601.24	22,15,29,601.24	Vendor and supplier bills discounting	22,15,29,601.24	N.A	No	16.05%	-	-	-	-	The claim of Principal and interest have been admitted as per documentary records furnished.
<b>Total</b>			<b>1,01,64,22,810.24</b>	<b>1,01,64,22,810.24</b>		<b>1,01,64,22,810.24</b>			<b>74%</b>	<b>-</b>	<b>-</b>	<b>-</b>	<b>-</b>	

**Notes:**

- The claims have been partly or fully admitted based on documents and/or clarifications submitted by creditors to substantiate their claims and may be revised in case any additional information become available.
- The necessary justifications and/or explanations have been requested from the creditors for claims under verification and the whole or part of these claims may be admitted on receiving sufficient proof in support of such claims.
- In case the amount claimed by any creditor is not precise due to any contingency or any other reason than the best estimate of the amount of the claim has been collated based on the information available.
- The amounts of claims admitted may be partly or fully revised including the estimates of contingent claims as may be considered appropriate based on additional information warranting such revision.
- A creditor shall provide an update on the claim as and when the claim is satisfied, partly or fully, from any source in any manner, after the date of commencement of CIRP i.e. 22nd April, 2025.
- An Addendum to Form A - Public Announcement is being made on 20th August, 2025 and the revised claims are required to be filed within the prescribed time.